

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

704//252/ND/2018

In the matter of :  
FM Legal Circle Services(P) Ltd

....PETITIONER

SECTION

Under Section 252

Order delivered on 30.10.2018

Coram :

R. Varadharajan,  
Hon'ble Member (Judicial)  
Dr. V.K. Subburaj  
Hon'ble Member (Technical)

For the Petitioner/Op. Creditor: Mr. Aman Bhatnagar, Advocate

For the Respondent/Corporate Debtor :

For the Intervener : Mr. Ajit Sharma, Mr. Adnan Siddiqui, Mr. Ashutosh  
Senger, Advocates for Income tax Deptt

ORDER

Pursuant to the directions dated 13.8.2018, Ld. Company Prosecutor for the ROC represents that reply has been duly filed. However, Ld. AR for the appellant states that a copy of the said reply has not been made available to him. In the circumstances, let ROC makes available a copy of reply to the appellant at the earliest. In relation to Income tax Department, a representation has been made that some time may be granted for filing observations. Let the observations of Income tax Department be filed within 2 weeks from today, failing which, this Tribunal will be constrained to proceed with the matter without the observations of Income tax Department.

Post the matter on 30.11.2018.



(DR. V.K. SUBBURAJ)  
MEMBER (TECHNICAL)



(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit